

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA
UNSTARRED QUESTION NO. 4705
TO BE ANSWERED ON 28th March, 2025

DISABILITY PENSION ENTITLEMENT IN DEFENCE FORCES

4705. SHRI DEEPENDER SINGH HOODA:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the Disability Pension entitlement in the defence forces, its criterion, percentage of the total emoluments as compared to the countries like USA, UK, China, Israel, Germany, France and Pakistan; and
- (b) the details of the financial assistance provided to the dependants of martyrs and other entitlements in the defence forces along with its criterion as compared to countries like USA, UK, China, Israel, Germany, France and Pakistan?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

(a): Disability pension may be granted to service personnel who are invalided out from service before completing their terms of engagement on account of disability sustained under circumstances which are either attributable to or aggravated by Military Service.

The Disability Pension consists of a Service Element for which there is no minimum qualifying service and a Disability Element assessed based on the extent of disability.

The Disability element of disability pension is calculated @ 30% of reckonable emolument last drawn for 100% disability. For disability less than 100%, the rate of disability element is reduced as per extant guidelines.

Liberalised Disability pension may be granted to service personnel who have a disability attributable to specific conditions such as acts of violence/attack by terrorists/anti-social elements etc. The Liberalised Disability Pension, in no case shall be less than 80% of reckonable emoluments last drawn, irrespective of qualifying service of the individual.

War Injury Pension may be granted to service personnel who have a disability attributable to specific conditions such as Enemy Action in International War or war-like situations. The Service Element which is payable for life shall be equal to the retiring pension, i.e., 50% of the emoluments last drawn. The rate of War Injury Element for 100% disability shall be 100% of emoluments last drawn. For lower percentage of disability, this amount shall be reduced as per extant guidelines.

No records are maintained in the Ministry regarding emoluments and Disability Pension Entitlements in defence forces of countries like USA, UK, China, Israel, Germany, France and Pakistan.

(b): The term 'Martyr' is not used by the Defence Ministry. In the event of service personnel who have laid down their lives in the line of duty, based on the circumstances, Ordinary Family Pension, Special Family Pension or Liberalised Family Pension may be granted to the dependants.

In addition, w.e.f. 01.01.2016 an existing rate of Ex-Gratia lump sum compensation to the next of kin of the deceased Defence Forces Personnel is placed at Annexure (Table 1).

In the event of the deceased service personnel being a recipient of a Gallantry Award, the existing rate of monetary allowance attached to Gallantry Awards w.e.f. 01.08.2017 is placed at Annexure (Table 2).

No records are maintained in the Ministry regarding the financial assistance and other entitlement granted to the defence personnel in countries like USA, UK, China, Israel, Germany, France and Pakistan.

**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA
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REGARDING “DISABILITY PENSION ENTITLEMENT IN DEFENCE FORCES”.**

Table 1: Rate of existing Ex-Gratia Lump Sum compensation to Next of Kin

Sl. No.	Circumstances	Rates
1.	Death occurring due to accidents in course of performance of duties.	25 Lakhs
2.	Death in the course of performance of duties attributed to acts of violence by terrorists, anti-social elements etc.	25 Lakhs
3.	Death occurring in border skirmishes and action against militants, terrorists, extremists, sea pirates.	35 Lakhs
4.	Death occurring while on duty in the specified high altitude, inaccessible border posts, on account of natural disasters, extreme weather conditions.	35 Lakhs
5.	Death occurring during enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian Nationals from a war-torn zone in foreign country.	45 Lakhs

Table 2: Monetary allowances attached to Gallantry Awards

Sl. No.	Gallantry Awards	Monetary Allowance (Rupees per month)
1.	Param Vir Chakra (PVC)	20,000
2.	Ashoka Chakra (AC)	12,000
3.	Maha Vir Chakra (MVC)	10,000
4.	Kirti Chakra (KC)	9,000
5.	Vir Chakra (VrC)	7,000
6.	Shaurya Chakra (SC)	6,000
7.	Sena/Nao Sena/Vayu Sena Medal (Gallantry)	2,000
